

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 507/TT/2020

Date:9.3.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2004-09 and 2009-14 periods, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 500 MW HVDC back to back station at Gazuwaka (Asset-I), Vijayawada-Gazuwaka 400 kV D/C Line & 50% FSC Jeypore-Gazuwaka 400 kV D/C T/L at Jeypore (Asset-II) and (a) 40% FSC on Rengali-Indravati 400 kV S/C T/L & (b) 40% FSC on Meramundali-Jeypore 400 kV S/C T/L at Jeypore (Asset-III) under “Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW)” in the Southern Region and the Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

2004-09 and 2009-14 tariff periods

- a) Soft copy of tariff forms (in .xlsx format) for 2004-09 (including FORM-13) and 2009-14 tariff periods have not been submitted. All requisite tariff forms (in .xlsx format) are to be submitted for Asset-1, Asset-2, Asset-3, Asset-4 and Asset-5.

2019-24 tariff period

- b) Soft copy of tariff forms (in .xlsx format) for 2019-24 tariff period for Asset-III have not been submitted. All requisite tariff forms (in .xlsx format) are to be submitted for Asset-III.
 - c) Liability flow statement to be submitted for all assets with Additional Capital Expenditure (ACE) in 2019-24 period as per the format provided in Annexure-I.
2. Submit Investment Approval Copy and RCE copy, as applicable.
 3. Confirm that the instant assets are currently in use.
 4. Confirm whether the petition includes all the assets covered in the transmission scheme/ project and whether the details of the other petitions which include the assets covered in the transmission scheme / project is included in the instant petition.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)

Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Outstanding Liability as on 31.3.2024
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-X	Party - A				-							-
Asset-Y	Party - B				-							-

TL/SS/Communication Systems etc.